

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Land measuring 4775.44 acres acquired by the Delhi Administration has been placed at the disposal of DDA in Papankalan/Dwarka

(b) DDA is in a position to allot land to 260 Cooperative Group Housing Societies in Panapkalani/Dwarka, Phase-I. The proposed allotment is subject to the decision of the Supreme Court in SLP No. 10857/91 wherein the interim orders dated 18.11.91 are as follows:-

"The order of the High Court fixing the date 12.11.1991 for implementation of the orders is extended until further orders. Meanwhile the DDA Can proceed with the formalities but shall not make any order regarding allotment. List the matter on 17.12.91."

(c) and (d) The work, like roads, fencing of District Park, Neighbourhood parks/i/c plantation of trees etc. are in progress. Regarding electricity, water supply, sewerage etc., planning and designing work is in progress. Works are likely to be taken up during 92-93 and expected to be completed with in 4-5 years in Phases, thereafter, provided the trunk services are also taken up simultaneously by MCD and DESU.

Closure of P.S.Us

3368. SHRI MADAN LAL KHURANA:
SHRI GOVINDA CHANDRA
MUNDA:

Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned "Eight P.S.Us identified for closure" appearing in the Hindustan Times of November 13,1991;

(b) whether the Ministry of Industry has identified eight public sector undertakings which have to be closed down;

(c) if so, the details in this regard;

(d) whether any decision has since been taken by the Union Government to close down such sick undertakings; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) No public sector unit has been identified specifically for closure.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

Provision of Basic Amenities in J.J. Clusters

3369. SHRI MADAN LAL KHURANA:
SHRI SHANKERSINH
VAGHELA:

[English]

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a multi-crore rupees resettlement and environmental improvement 5 year programme for the 13 lakh people living in jhuggi-jhopari households is finalised ; whether it includes the provision for basic amenities in jhuggi-jhopari clusters irrespective of the encroached land;

(b) if so, the outline and details thereof; and

(c) the timeschedule of the programme?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI. SHEILA KAUL): (a) to (c). Yes, Sir. Under the Scheme of relocation of jhuggi jhopari dwellers, Delhi Administration proposes to relocate 80,000 households during 1990-91 to 1995-96 by allotting 'sites and services' plots of 18 sq. mts. with 7 sq. mts. share in open courtyard.

Environment Improvement in jhuggi jhopari clusters is a continuing scheme under which basic civic amenities, such as drinking water, street lights, drains, paved pathways and provided in eligible clusters in a phased manner after taking into account the local conditions. As this is a continuing process, no specific date to cover all the J.J. Clusters can be fixed.

Disposal of cases in CAT

3370. SHRI MADAN LAL KHURANA:
SHRI RAJNATH SONKAR
SHASTRI:

Will the PRIME MINISTER be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Central Administrative Tribunal Dilatory tactics by Government torpedo faster disposal of cases" appearing in the Indian express of November 4, 1991;

(b) if so, whether the Government counsels seek unnecessary adjournments on one ground or the other and if so, the steps taken to check the same;

(c) whether there is any proposal to segregate those cases still pending with them which can be disposed of on the basis of earlier rulings in other cases;

(d) if not, the reasons therefor;

(e) whether more number of benches were to be set up and the vacancies to be filled;

(f) if so, the reasons for the delay in establishing the benches and filling up the vacancies; and

(g) the number of cases filed in various benches of CAT during each of the last three years and in 1991?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI. MARGARET ALVA): (a) Yes, Sir.

(b) Pleadings are not completed within the time stipulated in the Rules of the Tribunal in some cases and adjournments are sought by counsels of both the parties. The Bench concerned hearing the matter grants extension of time to the party seeking adjournment in its judicial discretion and at times on condition of payment of cost to the opposite party.

(c) No, Sir.

(d) In some cases, both parties may agree that the matter can be disposed off on the basis of earlier rulings in other cases but this does not happen always. If both Parties do not agree on this, they will have to be heard on the facts of the case before concluding whether or not it is a covered case.

(e) and (f). Additional benches of the Central Administrative Tribunal are set up as and when required. It is proposed to set up four additional benches of the Tribunal at various places. Necessary action to set up the benches and for filling up the vacancies has already been initiated.

(g) the number of cases filed in various Benches of CAT during each of the last three years and in 1991 upto 31.10.91 is as under:—